

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 209  
IB-1990/ND/2019**

**IN THE MATTER OF:**

**M/s. Bajaj Rubber Company Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Skytone Electricals India Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 07.04.2021  
(Virtual Hearing/Physical Hearing)**

**Coram:**

**DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Mr. Shailender Kumar, Advocate.  
For the Respondent/Corporate-debtor :Mr. Rajive R. Raj, Advocate.  
For the IRP :Mr. Ashok Juneja, Advocate for  
IRP of CD.**

**ORDER**

Heard the submissions made by the learned counsel for the operational creditor as well as learned counsel for the corporate debtor. The counsel for the corporate debtor has submitted that the matter has been amicably resolved and the counsel for the operational creditor has endorsed that the matter is settled. Since the matter is settled the counsel has orally requested the Tribunal to take his statement on record and sought for withdrawal of the matter.

Having heard the submissions and having recorded the submissions made by the counsels, the matter is **dismissed as withdrawn** in terms of Rule

(Anjula)



8 of IB (Application To Adjudicating Authority) Rules, 2016. The case folders/papers may be sent to record room.



**(V.K. Subburaj)**  
**Member (T)**



**(P.S.N. Prasad)**  
**Member (J)**

(Anjula)